

20/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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E.P/M.A No.

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SECTION OFFICER (Judl.)

SA No. 199196

Km. N. Kamala Devi Applicant(s)

Executive Director, Central Social Welfare Board, N. Delhi Respondent(s)

Dr. N.K. Singh, Mr. A. Rochid Advocates for the applicant(s)

Mr. S. Ali, Sr. C.G.S.C. Advocates for the Respondent(s)

| Office Notes | Date | Courts' Orders |
|--|----------|--|
| <p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO No. 346879 Dated 9-9-96</p> <p><i>Same</i> Dy. Registrar 11/9/96</p> | 19.9.96 | <p>Learned counsel Dr N.K. Singh for the applicant. Mr S. Ali, learned Sr. C.G.S.C. for the respondents.</p> <p>The applicant in this application has impugned the promotion order No. F.O./P.O./85-SB-Admn dated 10.12.1995 (Annexure-A/9) and promotion Order No.F.6-1/F.O./P.O./85-SB.Admn dated 29.12.1995 (Annexure-A/10). Heard Dr N.K. Singh for admission. Perused the contents of the application and the relief sought. The application is admitted. 6 weeks time for written statement.</p> <p>List for written statement and further orders on 14.11.1996.</p> |
| <p>16-10-96</p> <p>Notice prepared for issue vide no 3552 dated 17-10-96.</p> | | |
| <p>24.10.96</p> <p>Notice duly served receipt No. 2.</p> | | |
| <p>16.12.96</p> <p>Notice duly served receipt No. 2.</p> | | |
| <p>Receipts not submitted.</p> <p>Receipts are still awaited. Statement is not submitted.</p> | | |
| | 14-11-96 | <p>Dr.N.K.Singh for the applicants Sr.C.G.S.C. Mr.S.Ali for the respondents. Written statement has not been submitted.</p> <p>List for written statement and further order on 13-12-96.</p> |

[Signature]
Member

[Signature]
Member

[Signature]
14/11

[Signature]

13.12.96

Dr N.K.Singh for the applicant.
Mr S.Ali, Sr.C.G.S.C seeks time for
filing written statement.

List for written statement and
further orders on 8.1.97.

ba
Member

pg
16/12

8.1.97.

Learned counsel Dr N.K. Singh for the
applicant. Written statement has not been
submitted.

List for written statement and further
orders on 7.2.97.

ba
Member

20.12.96

*Police arrested
in respect No 4.*

nkm
11/1

10.2.97

Let this case be listed on 28.2.97.

*How
statement has not been
filed.*

ba
Member

SB
Vice-Chairman

nkm

197

6-2-97

28.2.97

Mr S. Ali, learned Sr. C.G.S.C., prays for
further extension of time for filing written statement.
We have granted several adjournments. We are
not inclined to grant any further extension of
time. It is also informed that the case relate
to Manipur and the parties desire that the case
be taken up at Imphal. Let the case be taken
up at Imphal. The next date will be notified later.

- 1/ Notice duly served
on Respondent No-2*
- 2/ Notices on Respond. No-4
Returned unserved*
- 3/ w/s. has not been
filed.*

ba
Member

SB
Vice-Chairman

*2/11
6.2*

23-4-97

nkm

*Vakalatnama filed
by Mr. S.Ali, Sr. C.G.S.C*

2/11

8-8-97

*Written statement filed
on behalf of The R.No-1
with a prayer mp-229/97.*

2/11

21.8.98


As per the order passed in M.P. No.229/97 the written statement has been accepted. Let this case be listed for hearing at Imphal as ordered earlier.


Member


Vice-Chairman

19-1-98

Rejoinder filed on behalf of the applicant at page 49 to 70.

nkm

22/98

23.7.98


The case is otherwise ready for hearing. List it for hearing on 21.9.98.


Member


Vice-Chairman

W/S and rejoinder has been filed.

18/9

nkm

21/7


21.9.98

Division Bench is not available. List on 22.10.98 for hearing.


Member

The case is ready for hearing as regards service.

21/10

pg

21/9

22.10.98

Learned counsel for the applicant is not present. Applicant is also not found on repeated calls. Mr. S.Ali, learned Sr. C.G.S.C. is present. The case is dismissed for default.


Member


Vice-Chairman

trd

Present;

Hon'ble Justice D.N.Baruah, Vice-Chairman

24-12-98

Written statement and rejoinder has been filed.

13.11.98

In view of the order passed in M.P. No. 253 of 1998 the Original Application is restored to file.

Fix on 28.12.1998.


Vice-Chairman

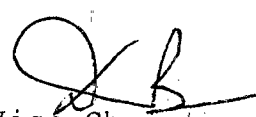
24/12/98

trd

Hon'ble Mr G.L. Sanglyine,
Administrative Member

On the prayer made on behalf of
Dr N.K. Singh, learned counsel for the
applicant the case is adjourned till
2.2.1999.


Member


Vice-Chairman

nkm

ns
29/12/98

1-2-99
Written statement
& rejoinder has
been filed
1/2/99

2.2.99

Division Bench is not available
today. List on 10.2.99 for hearing.


Member

9-2-99
Written statement
& rejoinder has
been filed
9/2/99

trd

trd
21/2/99

15-2-99

10.2.99

Left on Adjourn to 16.2.99.

By act

Written statement
& rejoinder has
been filed
15/2/99

16.2.99

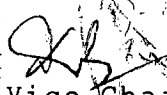
Adjourn to 18.2.99.

By act

18.2.99

Heard the learned counsel for the
parties. Hearing concluded. Judgment
delivered in open court, kept in
separate sheets. The application is
disposed of. No order as to costs.


Member


Vice-Chairman

nkm

23/3/99
Copies of Judgt
have been sent to the
D/Sec. for issuing the
due to the parties
through Regd. Mail
s/d.
Issued vide despatch
No. 1009 to 1013 dt. 26-3-99
12-5-99

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.199 of 1996

Date of decision: This the 18th day of February 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman.

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Kum. Ningthoujam Kamala Devi,
Assistant Project Officer,
Central Social Welfare Board,
New Delhi, now posted at
Manipur State Social Welfare Advisory Board,
Imphal, Manipur.

.....Applicant

By Advocates Dr N.K. Singh and Mr A. Rashid.

- versus -

A. The Executive Director,
Central Social Welfare Board,
New Delhi.

B. Smt. Khursheed Bano,
Project Officer,
Punjab State Social Welfare Advisory Board,
16 Quiet Office,
Sector 35A, Chandigarh.

C. Shri D.S. Ramlaik,
Project Officer,
Uttar Pradesh State Social Welfare
Advisory Board,
Lucknow.

D. Kum. S.P. Chand,
Project Officer,
Assam State Social Welfare Advisory Board,
Guwahati.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....

O R D E R

BARUAH.J. (V.C.)

In this application the applicant has challenged the Annexures A/9 order dated 10.12.1995 and A/10 order dated 29.12.1995 by which employees junior to the applicant were promoted. By Annexure A/9 order Smt Khursheed Bano, respondent No.B was promoted to the post of Project Officer and by Annexure A/10 order Shri D.S. Ramlaik, respondent No.C and Kum. S.P. Chand, respondent

AB

No.D were promoted to the post of Project Officer on ad hoc basis.

2. The case of the applicant is that at the material time she was working as Assistant Project Officer under respondent No.A and posted at Manipur State Social Welfare Board, Imphal. The applicant has further stated that she is senior to respondent Nos.B, C and D. However, overlooking the case of the applicant, respondent No.B was promoted by Annexure A/9 order dated 10.12.1995 on regular basis and respondent Nos.C and D were promoted by Annexure A/10 order dated 29.12.1995 on ad hoc basis. It is not known on what ground the applicant was denied ~~her~~ promotion. Being aggrieved, she submitted Annexure A/11 representation dated 20.2.1996 to the Chairman, Central Social Welfare Board, New Delhi giving details of her grievances. The representation has not yet been disposed of. Hence the present application.

3. We have heard Dr N.K. Singh, learned counsel for the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C.. Dr Singh submits that it is not known on what basis respondent Nos.B, C and D had been promoted overlooking the claim of the applicant. In para 9 of the written statement respondent No.A has stated as follows:

".....right to promotion to the post of Project Officer is not only seniority in the cadre of APO but the post of PO being a selection post, the performance based on the CRs is also to be taken into consideration."

In the same para the said respondent has further stated as follows:

".....the applicant's performance was not found satisfactory. In the assessment of her C.R.s for the period of 1990-91, her integrity has specifically been indicated as 'not certified'. Her grading was also below the bench mark, for the year 1990-91."

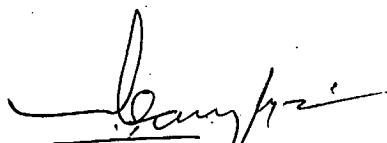
SR

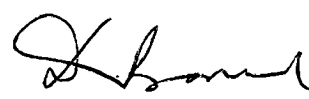
But, according to Dr Singh, these remarks were never communicated to the applicant and therefore, contents of such remarks could not be taken into consideration by the authority in making the assessment. However, Dr Singh submits that certain adverse remarks entered in the year 1992-93 were communicated and on representation those remarks had been expunged. Therefore, according to Dr Singh there is no adverse entry in the ACRs of the applicant.

4. Mr Deb Roy, on the other hand, submits that in all probability the applicant's performance in comparison with others was not found satisfactory and therefore, she was not selected for promotion. However, the facts are not available before us. It is also not known what was the criteria for giving promotion. Therefore, it is not possible for this Tribunal to decide the matter.

5. In view of the above we dispose of this application with direction to the respondents to dispose of the Annexure A/11 representation dated 20.2.1996 submitted by the applicant and while disposing of the representation the authority shall take into consideration of the fact that she was senior to respondent Nos.B, C and D and her adverse remarks for year 1992-93 had been expunged and remarks written against the applicant in the ACR for 1990-91 not having been communicated to her could not be taken into consideration. After thorough examination the respondents shall dispose of the representation. This shall be done as early as possible, at any rate within a period of two months from the date of receipt of this order.

5. The application is accordingly disposed of. No order as to costs.


(G. L. SANGLINE)
ADMINISTRATIVE MEMBER


(D. N. BARUAH)
VICE-CHAIRMAN

File by
N. Kamala D
petitioner
through NKSingh
Advocate
9-9-96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
5-29
11 SEP 1996

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

CA 199/96

BETWEEN

KUMARI NINGTHOUJAM KAMALADEVI

... APPLICANT

- AND -

The Executive Director, The Central
Social Welfare Board, New Delhi

and others.

... RESPONDENTS

DETAILS OF APPLICATION

1. Particulars of the applicant

(i) Name of the applicant : Kum. Ningthoujam Kamala Devi

(ii) Name of Father : late N. Ningthou Singh

(iii) Designation and Office

in which employed : Assistant Project Officer,

Central Social Welfare

Board, New Delhi now

posted at Manipur State

Social Welfare Advisory

Board, Paona Bazar,

Imphal, Manipur.

(iv) Office Address

: Manipur State Social Welfare

Advisory Board, Paona Bazar,

Imphal, Manipur.

Copy given to
M. S. Ali case - CAT
A. Acharya
Adm. 9-9-96

contd. p/2

(v) Address for service

of all notices. : Lilong Bazar,
P.O. & P.S. Lilong, Manipur.

2. Particulars of respondents:

(i) Name and/or designation
of the respondents.

(ii) Office Address of Respondents

(III) Address for service of all notices.:

(A) The Executive Director, Central
Social Welfare Board, Samaj Kalyan
Bhavan, B-12,
Institutional Area, South of IIT,
New Delhi-110016.

(B) Smt. Khursheed Bano, Project Officer,
Punjab State Social Welfare &
Advisory Board, 16 Quiet Office,
Sector - 35A, Chandigarh-160065.

(C) Shri D.S. Ramlaik, Project Officer
Uttar Pradesh State Social Welfare
Advisory Board, 21 Narikala Mandir
Bhavan, 6 Pandit Nagar,
P.O. Aminabad, Lucknow.

(D) Kum. S.P.Chand, Project Officer, Assam State Social Welfare Advisory Board, Patik Chandra Road, Uzanbazar, Guwahati-1.

3. Particulars of the Order
against which application
is made. :

(i) Order No. : (a) Office Order No. F.6-1/FO/P.O/
(ii) Date : 85-SB-Admn. dated 29.12.1995
(iii) Passed by : and,

(b) Order No. 6-1/FO/PO/85-SB-Admn.
dated . 10.12.95.

both the orders passed by the
Joint Director (SB-Admn).

Central Social Welfare Board,
Samaj Kalyan Bhavan, B-12

Institutional Area, South of IIT
New Delhi-110016.

(iv) Subject in brief:

Without considering the case of the applicant and in the absence of a seniority list (either final or even provisional) of Assistant Project Officers three Assistant Project Officers namely, (a) Smt. Khurseed Bano, (b) Shri D.S. Ramlak and

N. Kanala v

(c) Kum. S.P. Chand

who were junior to the applicant were given promotion to the posts of Project Officers on regular basis in the case of Khurseed Bano and on adhoc basis until further orders in the case of D.S.Ramlaik and Kum.S.P.Chand in the month of December, 1995.

4. Jurisdiction of the Tribunal :

The applicant an employee of the Central Social Welfare Board, New Delhi have been working as Secretary (on deputation basis) at Manipur State Social Welfare Advisory Board, Imphal and thereafter posted as Assistant Project Officer in the said Manipur State Social Welfare Advisory Board, Imphal till today. The applicant, therefore, declares that the subject matter of the order against which the applicant wants redressal is within the jurisdiction of the Central Administrative Tribunal Guwahati Bench.

5. Limitation : The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the Case :

(A) That the applicant Kum. N. Kamala Devi while serving as Welfare Officer got promoted to the post of Assistant Project Officer by the Central Social Welfare Board, New Delhi and posted at Manipur State Social Welfare Advisory Board, Imphal vide order No. F.4-1/WO/81-Admn(SB.Admn) dated the 26th July, 1982.

Annexure-A/1 is the true photostat copy of the order dated 26.7.82.

(B) That the appointment of the applicant as Assistant Project officer was confirmed vide order No. F.5-1/WO/76-Admn. (SB)Admn. dated 22.9.1989.

Annex A/2 is the order dtl 22.9.1989.

Annex
(C) That the Central Social Welfare Board by an order No. F.2-1/FO/86-SB-Admn. dated 27.5.1992 transferred and posted

the applicant as Assistant Project Officer in the office of the Mizoram State Social Welfare Advisory Board, Aizwal, Mizoram.

Annexure-A/3 is the true photostat copy of the order dated 27.5.92.

- (D) That the applicant while serving as Assistant Project Officer, (A.P.O. in Short) in Mizoram State Social Welfare Advisory Board, Aizwal, was appointed as Secretary, Manipur State Social Welfare Advisory Board on deputation basis, with effect from 1.12.92 for six months in the first instance by the Central Social Welfare Board vide office order No. F74-2/92-SB. Admn. dated 26.11.92. The said term of appointment was extended till she was repatriated to her parent department, that is, the Central Social Welfare Board by an order No. 2/1/78-SB(pt-II)/89-90/95 dated the 5th Feb, 1996. issued by the Manipur State Social Welfare Advisory Board, Imphal.

N. Kamala

(E)

Annexure-A/4 is the true photostat copy of the order dated 26.11.92. Annexure A/5 is the copy of the order dated 5.2.96. That, consequent upon her repatriation the applicant reported for duty to the Central Social Welfare Board, New Delhi on 14.2.96 with reference to the joining report the Central Social Welfare Board, New Delhi issued an office Memorandum No.F.1-3/WO/78 Adm. (SB) dated the 19th Feb,96 communicating that the applicant continues to be posted as A.P.O. in Manipur State Social Welfare Advisory Board till any specific order is issued in this regard. Accordingly she reported for duty to the Manipur State Social Welfare Advisory Board on 8.3.96.

~~Annexure A/5 is the order dt. 5.2.96~~
Annexure-A/6 joining Report dated 14.2.96.

Annexure-A/7 is the true copy of the office Memo dated 19.2.96.

Annexure-A/8 is the true copy of the joining Report dated 8.3.96.

(F) That in the meanwhile the applicant came to know that three Assistant Project Officers were given appointment as Project Officers on promotion - say, Smt. Khurseed Bano as P.O. on regular basis and D.S. Ramlaik and Kum. S.P. Chand as P.O. on adhoc basis until further order vide order No.6-1/FO/PO/85-SB.Admn. dated 10.12.95 and No.6-1/FO/PO/85-SB Admn. dated 29.12.95 and posted at Punjab State Social Welfare Advisory Board, Chandigrah, Uttar Pradesh Social Welfare Advisory Board and Assam State Social Welfare Advisory Board, Guwahati.

Annexure-A/9 is the true copy of the promotion order dated 10.12.95

Annexure-A/10 is the true copy of the promotion order dated 29.12.95.

(G) That the applicant submitted a representation to the Central Social Welfare Board, New Delhi on 20.2.96 that such appointment on promotion given to the three Junior Assistant Project Officers is a great injustice done to the applicant. Till today no action have been taken up by the Central Social Welfare Board in this regard.

N. Kamala S.

Annexure-A/11 is the true photostat copy of the representation dated 20.2.96

- (H) That, the applicant having enough doubt in her mind that without having any seniority list of Assistant Project Officers prepared the Central Social Welfare Board have given three Assistant Project Officers on promotion to the post of Project Officers submitted an application on 22.2.96 to the Central Social Welfare Board to issue a copy of the Seniority list of Assistant Project Officers for reference.

Annexure-A/12 is the true copy of the representation dated 22.2.96.

- (I) That the Central Social Welfare Board issued an office order No. F.2-4/FO/84-SB Admn. only on 13.3.96 circulating the provisional Seniority List of Assistant Project Officers as on 1.2.96 calling objections fixing 30.4.96 as the last date for submission of such objection statements. The

N. Kamala &

said Provisional Seniority List reached the applicants on 6.7.96 and in that the ~~application~~ applicant's name have been found placed in Sl.No.1.

Annexure-A/13 is the true photostat copy of the Provisional Seniority List dated 13.3.96.

- (J) That the appointment given to the three Assistant Project Officers as Project Officers were not according to the Rules.

7. Relief(s) sought :

- (I) That the orders No.F.6-1/FO/PO/85-SB-Admn. dated 29.12.95 and No.6-1/FO/PO/85-SB Admn. dated 10.12.95 passed by the Joint Director (SB-Admn). Central Social Welfare Board, New Delhi giving promotion to the three Junior Assistant Project Officers as Project Officers are to be set aside being illegal and unconstitutional.
- (II) That the respondents No1 to be directed

N. Kamala S

to appoint the applicant on promotion to the post of Project Officer.

G R O U N D S

(A) That the applicant is the seniormost Assistant Project Officer which is testified by the Provisional Seniority List circulated by the Central Social Welfare Board on 13.3.96.

(B) That, the applicant is not only the Seniormost Assistant Project Officer but also suits the Provisions as contained in the Recruitment Rules of Project Officer to be appointed as Project Officer.

Annexure-A/14 is the true copy of the Recruitment Rules of Project Officer.

(C) That there is no adverse remarks in the ACRs of the applicant and thus confident that she will get promotion to the post of Project Officer inspite of being the post of Project Officer a selection Post according to the Recruitment Rules of the post.

N. Kamala

(D) That the appointment on promotion given to the three junior Assistant Project Officers to the post of Project Officers were done without considering the relative merits of the eligible candidates or even without following the established norms as is evident that promotion order dated 29.12.95 and 10.12.95 were issued before any ~~seniority~~ seniority list of Assistant Project Officers, a feeder post for giving promotion to Project Officer, was prepared. The provisional seniority list, that too calling objections, came out only on 13.3.96 that is, much later after giving promotion to the post of Project Officers as early as December, 1995.

(E) That though the post of Project Officer is a selection post promotion order of 29.12.95 and 10.12.95 were issued without considering/reckoning both the elements of merit, seniority of the applicant while judging the fitness for promotion.

N. Kamala W

- (F) That at any rate the actions of the Respondents are not tenable in law and as such impugned order dated 29.12.95 and . . 10.12.95 are liable to be set aside.
- (G) That the actions of the respondents amounts to passing over a senior by a junior and as such - insubordination.
- (H) That the actions of the respondents are arbitrary, malafide and bias. It is to the detrimental of the applicant.
- (I) That the acts of the respondents that is, non consideration of the case of the applicant for promotion violates Article 14 and 16 of the Constitution of India.

8. Interim order,

if prayed for :

Pensind final disposal/decision on the application the applicant seeks issue-

- (a) Stay the operation of the impugned promotion order dated 29.12.95 and - 10.12.95

as the said orders were passed without considering the relative merits and seniority of the applicant and also without following

N. Kamela W

the established norms/rules.

9. Details of the remedies
exhausted :

The applicant declares that she has availed of all the remedies available to her under the relevant service rules etc. The application submitted on 20.2.96. is still in the cold storage. Complain lodged on 22.2.96 by visiting personally to the Executive Director becomes unfruitful. Intentional and inordinate delay in providing the seniority list of Assistant Project Officers (which was made available only on 6.4.96) made a consequential factor in lodging complain.

10. Matter not Pending
with any other Court etc.:

That the applicant further declares that the matter regarding which this application has been made is not pending before any Court of law or any other authority or any other Bench of the Tribunal.

contd..p/15

N. Kamala Devi

11. Particulars of Bank Draft/
Postal Order in respect of
the Application Fee :

pp no 809 346879
dtd. 9.9.96
G. Guwahati

12. Details of Index : An index in duplicate containing
the details of the documents to
be relied upon is enclosed.

13. List of enclosures :

V A R I F I C A T I O N

I Kum, Ningthoujam Kamala Devi daughter of late
N. Ningthou Sing aged about 49 years and 8 months working
as Assistant Project Officer in the Central Social Welfare Board
Welfare Board New Delhi at present posted at Manipur
State Social Welfare Advisory Board, Imphal a resident
of Lilong Bazar, Manipur do hereby verify that the
contents from 1 to 13 are true to my personal knowledge
and belief and that I have not suppressed any material
fact.

plaw Guwahati
Dtd 10-9-96

Signature of the Applicant

N. Kamala Devi

-16-

ANNEXURE All 20

S.No.50

88

THE CENTRAL SOCIAL WELFARE BOARD

Telegram :
'SANGHASEVA'

Jeevan Deep,
Sansad Marg,
New Delhi-110001.

No. F.4-1/WO/81-Admn(SB.Admn.)

Dated: 26.7.1982

OFFICE ORDER

The following Welfare Officers in the scale of pay of Rs.550-25-750-EB-30-900 are promoted to the posts of Assistant Project Officer in the scale of Rs.650-30-740-35-810-EB-35-880-40-1000-EB-40-1200 until further orders. The promotion order as APO will take effect from the date of the assumption of duty as Assistant Project Officer. The postings of the Officers as A.P.Os will be as follows :-

| S.No. | Name | State Board to which attached as Welfare Officer | State Board to which posted as Assistant Project Officer |
|-------|------------------------|--|--|
| 1. | Shri M.C. Saxena | Madhya Pradesh | Gujarat |
| 2. | Smt. Suniti Srivastava | Madhya Pradesh | Madhya Pradesh |
| 3. | Shri S.R. Viswakarma | Madhya Pradesh | Haryana |
| 4. | Shri V.V. Pillai | Maharashtra | Maharashtra |
| 5. | Smt. A. Rathnam | Karnataka | Tamilnadu |
| 6. | Kum.Sipra Chatterjee | West Bengal | West Bengal |
| 7. | Smt. T. Parvathy | Kerala | Tamilnadu |
| 8. | Shri A. Anbarasu | Tamilnadu | Tamilnadu |
| 9. | Kum. N. Kamala Devi | Manipur | Manipur |

Handwritten signature/initials

(T.N. SRIVASTAVA)
EXECUTIVE DIRECTOR

Shri/Smt/Kum _____

3-NO 52
17.
THE CENTRAL SOCIAL WELFARE BOARD
JEEVAN DEEP, SANSAD MARG,
NEW DELHI-110 001.

Telegram:
'SANGHASEVA', NEW DELHI

NO.F.5-1/WY/76-Adm.(SB. Adm.)

Dated: 22-9-1988

OFFICE ORDER

The following Officer has been confirmed and appointed substantively to the post indicated below in accordance with the instructions contained in the Govt. of India, Ministry of Personnel, Public Grievances and Pension (Department of Personnel and Training) O.M. No. 180011/1/86-Estt(D) dated the 28th March, 1988 :

| Sl. No. | Name of the Post | Scale of Pay | Name of the Officer appointed substantively |
|---------|---------------------------|--|---|
| 1. | Assistant Project Officer | Rs. 2000-60-2300- EB-75-3200- 100-3500 | 1. Kum. N. Kamala Devi ✓ |

K Singh
(KUSHAL SINGH)
EXECUTIVE DIRECTOR

Kum. N. Kamala Devi,
Manipur State Social
Welfare Advisory Board,
IMPHAL.

- Copy to:
1. I.F.A.
 2. P. & A.O.
 3. P.A. to Executive Director, CSWB
 4. P.S. to Chairman, CSWB
 5. Personal files of all concerned Officers.

K Singh
DEPUTY DIRECTOR (SB Adm.)

*Attended
agm.*

Telegram : 'SANGHASEVA'

THE CENTRAL SOCIAL WELFARE BOARD

'SAMAJ KALYAN BHAWAN'

B-12, INSTITUTIONAL AREA, SOUTH OF I.I.T.,
NEW DELHI - 110 016

NO.F.2-1/FO/86-S.B. Admn.

DATED: 27.5.1992

OFFICE ORDER

The following field officers are transferred and posted to the State Boards indicated against their names under column 4 with immediate effect and until further orders. The concerned officers are directed to report for duty to the Chairman/Administrator State Social Welfare Advisory Board to which they are posted immediately after being relieved by the respective Chairman/Administrator State Board :

| SL. NO. | NAME & DESIGNATION | PRESENT PLACE OF POSTING | STATE WHERE POSTED |
|---------|--|--------------------------|--|
| 1 | 2 | 3 | 4 |
| 1. | Sh.S.B. Bennur, Asstt. Project Officer | Karnataka | Andhra Pradesh State Social Welfare Advisory Board, H.NO. 3-4/547, YMCA Compound, Narayanauda, Hyderabad |
| 2. | Sh.V.L. Palaniappan, Welfare Officer | Tamilnadu | -do- |
| 3. | Sh.A.K. Roy, Welfare Officer | West Bengal | Assam State Social Welfare Advisory Board, Fatik Chandra Road, Uzan Bazar, Gauhati |
| 4. | Smt. Uma Singh, Welfare Officer | Uttar Pradesh | Bihar State Social Welfare Advisory Board, Barrach No.9/A-1, Purana Sachivalaya, Patna-1 |
| 5. | Kum. U.A. Bhojar, Asstt. Project Officer | Maharashtra | Gujarat State Social Welfare Advisory Board, 21, Ashok Nagar Society, Near Bhatta, Sarkhej Road, Ahmedabad-7 |
| 6. | Smt. A.S. Shete, Welfare Officer | Maharashtra | -do- |
| 7. | Sh.S.S. Bhopale, Welfare Officer | Maharashtra | -do- |
| 8. | Smt. Meena Walia, Welfare Officer | Rajasthan | -do- |
| 9. | Sh.N.A. Jane, Welfare Officer | Maharashtra | -do- |
| 10. | Smt. Shashi Srivastava, Welfare Officer | Rajasthan | -do- |

Atanu
Gan

| 1 | 2 | 3 | 4 |
|--|-------------------|---|---|
| 11. Smt. Saroj Rani Dhingra, Welfare Officer | Delhi | Haryana State Social Welfare Advisory Board, SCO 87-88, IInd Floor, Opp. Neelan Cinema, Sector: 17-D, Chandigarh | |
| 12. Sh.M.N. Ansari, Welfare Officer | Uttar Pradesh | -do- | |
| 13. Sh.S.L. Bahri, Welfare Officer | Punjab | -do- | |
| 14. Sh.A.K. Sharma, Welfare Officer | Uttar Pradesh | Himachal Pradesh State Social Welfare Advisory Board, Sapeun Spot Road, Solan, Himachal Pradesh | |
| 15. Sh.B.C. Kandal Welfare Officer | Rajasthan | Jammu & Kashmir State Social Welfare Advisory Board, Secretariat, Srinagar | |
| 16. Sh.G.L. Murthy, Asstt. Project Officer | Andhra Pradesh | Karnataka State Social Welfare Advisory Board, 58, II Main, Vyalikaval, Bangalore-560 003 | |
| 17. Smt. Malathy Ekam- baram, Asstt. Project Officer | Tamilnadu | -do- | |
| 18. Sh.A.Kumaraswamy, Welfare Officer | Kerala | -do- | |
| 19. Sh.S.Karunanidhi, Welfare Officer | Tamilnadu | -do- | |
| 20. Sh. M.A. Subhan, Asstt. Project Officer | Tamilnadu | Kerala State Social Welfare Advisory Board, TC No.9/1790, Sasthamangalan Junction, Trivandrum-10 | |
| 21. Sh.C.K. Sebastian Welfare Officer | Lakshadweep | -do- | |
| 22. Smt. Pratibha Suresh | Karnataka | -do- | |
| 23. Sh.M.D. Satpute, Welfare Officer | Maharashtra | Madhya Pradesh State Social Welfare Advisory Board, Char Banglow Road, Civil Lines, Bhopal | |
| 24. Smt. Arunima Gupta Welfare Officer | Uttar Pradesh | -do- | |

| 1 | 2 | 3 | 4 |
|-----|---|-------------------|---|
| 25. | Sh.N.G.Vayeda Asstt. Project Officer | Gujarat | Maharashtra State Social Welfare Advisory Board, Mehta Chambers, 5th Floor, Kalyan Street, Dana Bunder, Masjid, Bombay-9 |
| 26. | Sh.D.B.Trivedi Welfare Officer | Gujarat | -do- |
| 27. | Sh.K.B. Sharma, Welfare Officer | Madhya Pradesh | -do- |
| 28. | Kum. Laic Fatma Welfare Officer | Madhya Pradesh | -do- |
| 29. | Sh.P.N. Rai Welfare Officer | Uttar pradesh | -do- |
| 30. | Smt. Rathuami Rolte, Asstt. Project Officer | Mizoram | Manipur State Social Welfare Advisory Board, Paona Bazar, Imohal. |
| 31. | Sh.S.Roy Choudhury Welfare Officer | West Bengal | -do- |
| 32. | Sh.S.Sailo, Asstt. Project Officer | Mizoram | Maghalaya State Social Welfare Advisory Board, 'Thule Cottage, Lumawrie, Laitumkhrak, Shillong |
| 33. | Sh.W.I. Singh, Welfare Officer | Manipur | Nagaland State Social Welfare Advisory Board, Kohima, Nagaland |
| 34. | Smt. C. Sinha, Asstt. Project Officer | Bihar | Orissa State Social Welfare Advisory Board, Samaj Kalyan Bhawan, A/64, Nyayapalli, Bhubaneswar |
| 35. | Sh.J.Mondal, Asstt. Project Officer | West Bengal | -do- |
| 36. | Sh.Sushital Chanda, Welfare Officer | West Bengal | -do- |
| 37. | Kum. Ritu Wahi, Welfare Officer | Chandigarh | Punjab State Social Welfare Advisory Board, Kothi No.63/18- A, Chandigarh |
| 38. | Sh.H.S. Chauhan, Asstt. Project Officer | Gujarat | Rajasthan State Social Welfare Advisory Board, Sawai Jai Singh Highway, Bina Park, Jaipur |
| 39. | Sh.P. Prakash, Asstt. Project Officer | Karnataka | -do- |

| 1 | 2 | 3 | 4 |
|-----|--|---------------------|---|
| 40. | Sh.V.J. Patel, Welfare Officer | Gujarat | Rajasthan State Social Welfare Advisory Board, Sawai Jai Singh Highway, Sina Park, Jaipur |
| 41. | Sh. Pawan Chopra Welfare Officer | Delhi | -do- |
| 42. | Sh.D.P. Hajra, Welfare Officer | West Bengal | Tripura State Social Welfare Advisory Board, Akhaura Road, P.O. Agartala, West Tripura Pin-799 001 |
| 43. | Sh.D.S. Ramlaik Asstt. Project Officer | Himachal Pradesh | Uttar Pradesh State Social Welfare Advisory Board, Nari Kala Mandir Bhawan, 6 Pandit Nagar, Lucknow. |
| 44. | Sh. P.K. Malhotra, Welfare Officer | Himachal Pradesh | -do- |
| 45. | Smt. Meera Srivastava, Welfare Officer | Bihar | -do- |
| 46. | Sh.N.G. Jani Welfare Officer | Gujarat | -do- |
| 47. | Sh. D.D. Mondal Welfare Officer | Orissa | West Bengal State Social Welfare Advisory Board, 11-A, Mirza Galib Street, Calcutta-16. |
| 48. | Sh. Devendra Nath Welfare Officer | Rajasthan | -do- |
| 49. | Sh. B.N. Mishra Welfare Officer | Orissa | -do- |
| 50. | Kum. Panchali Bhattacharya Welfare Officer | Tripura | -do- |
| 51. | Sh.V.V. Pillai, Asstt. Project Officer | Maharashtra | Andaman & Nicobar Islands State Social Welfare Advisory Board, Port Blair |
| 52. | Sh.D. Dominic Welfare Officer | Tamilnadu | -do- |
| 53. | Sh.R.J. Wahlong Asstt. Project Officer | Meghalaya | Arunachal Pradesh State Social Welfare Advisory Board, Arunachal Pradesh Secretariat, Itanagar, Arunachal Pradesh |
| 54. | Sh.V.K. Mohanan Welfare Officer | Kerala | Lakshadweep State Social Welfare Advisory Board, Kavarathy Islands (Via) Cochin, Kerala |

| 1 | 2 | 3 | 4 |
|-----|--|-------------------|---|
| 55. | Kum.N.Kamala Devi Asstt. Project Officer | Manipur | Mizoram State Social Welfare Advisory Board, Aizawal, Mizoram |
| 56. | Sh.S.P. Mukherjee Welfare Officer | West Bengal | -do- |
| 57. | Sh. P.G.Reddeppa Asstt Project Officer | Andhra Pradesh | Tamilnadu State Social Welfare Advisory Board, Anna Salai, Nandanam, Madras-35 |
| 58. | Sh.A.K. Shaji, Asstt. Project Officer | Kerala | -do- |
| 59. | Sh.N. Ramaswamy, Welfare Officer | A&N Islands | -do- |
| 60. | Smt.C.RajaSulochana Welfare Officer | Karnataka | -do- |
| 61. | Sh.M.S.Palani Kumar, Welfare Officer | Andhra Pradesh | -do- |
| 62. | Smt.S.L.Mallick Asstt. Project Officer | Orissa | Pondicherry State Social Welfare Advisory Board, 27 (Unstairs)Romain, Rolland Street, Pondicherry |
| 63. | Sh.S.K. Bajaj, Welfare Officer | CSWB | Chandigarh State Social Welfare Advisory Board, Karuna Sadan Building, 3rd Floor, Sector 17 Chandigarh-160 011 |

2. No representations in this regard will be entertained. Non-compliance of these orders will lead to disciplinary action.

3. Transfer TA and joining time is admissible to all the Officers.

(Signature)
(S.K. BHATNAGAR)
DEPUTY DIRECTOR (S.B. ADMIN.)

All Concerned Officers

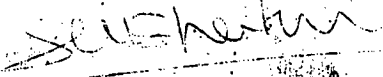
1) The Chairman/Administrator
COPY TO: Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Jammu & Kashmir, Madhya Pradesh, Rajasthan, Meghalaya, Nagaland, Orissa, Punjab, Rajasthan, Uttar Pradesh, West Bengal, Nicobar, Arunachal Pradesh, Lakshadweep, Mizoram, Goa, Daman & Diu, Sikkim, Delhi,

23

-: 5 :-

Pondicherry and Chandigarh State Social Welfare Advisory Boards with the request kindly to relieve the concerned field Officers of their duties immediately to enable them to join their duties in their respective State of posting immediately within the admissible joining time under intimation to this Office and forward their reports to this Office as soon as they report for duty in the respective State Board.

- 2. P&
- 2. PAY & Accounts Officer
- 3. All Divisional Heads
- 4. Personal file



DEPUTY DIRECTOR (S. B. ADMN.)

ताम : 'सघसेवा'

Telegram : 'SANGHASEVA'

केन्द्रीय समाज कल्याण बोर्ड

THE CENTRAL SOCIAL WELFARE BOARD

समाज कल्याण भवन

बी-12, इंस्टीट्यूशनल एरिया, साऊथ डॉक आई० आई० टी०, नई दिल्ली-110016

SAMAJ KALYAN BHAVAN

B-12, Institutional Area, South of I. I. T., New Delhi-110016

दिनांक Dated... 26.11.1992.....

O F F I C E O R D E R

Consequent upon her selection Kum. N. Kamala Devi, Asstt. Project Officer, Mizoram State Social Welfare Advisory Board, is appointed as Secretary Manipur State Social Welfare Advisory Board, w.e.f. 1.12.1992 initially for a period of six months in first instance on deputation basis on usual Terms and Conditions of foreign service as amended from time to time by Government of India.

The other matters if any not covered in this office order Kum. N. Kamala Devi, will be governed by the Rules/Bye Laws of the Central Social Welfare Board. The appointment would be effective from the date she takes over the charge of the post.

This issues with the approval of Competent Authority.


(S.K. BHATNAGAR)
DEPUTY DIRECTOR (SB. ADMN)

Kum. N. Kamala Devi,
Asstt. Project Officer,
Mizoram State Social
Welfare Advisory Board,
AIZAWAL.

Attn: OM

5/1/93

25
Annexure - IV

ANNEXURE A/B

PHONE : 220186 & 225035
GRAM : RAJKALYAN



MANIPUR STATE SOCIAL WELFARE

ADVISORY BOARD
PAONA BAZAR, IMPHAL

Ref. No.....

Date.....

ORDERS BY THE CHAIRMAN
Imphal the 5th February, '96

No.2/1/78-SB(Pt-11)/89-90/95:- In pursuance of the letter No.F.14-2/12/94-SB-Admn dtd. 19-1-96 from the Deputy Director, C.S.W.B., New Delhi, Km. N. Kamala Devi, Secretary, Manipur State Social Welfare Advisory Board, Imphal is repatriated to her parent Department as P.O. with immediate effect.

Further, Smt. R.K. Sanatombi Devi, Welfare Officer is to take over the charge of Secretary in addition to her normal duties until further orders.

(R.K. Ongbi Sorojini Devi),
Chairman.

Memo.No.2/1/78-SB(Pt-11)/89-90/95 Dated 5-2-96

- Copy to:
- 1) The Chairman, C.S.W.B., New Delhi for favour of kind information and necessary action.
 - 2) The Deputy Director(SB-Admn), C.S.W.B., New Delhi this has a reference to her letter No.F.14-2/12/94-SB-Admn dtd. 19-1-96.
 - 3) The Commissioner(SW), Govt. of Manipur, Imphal.
 - 4) The Director(SW), Govt. of Manipur, Imphal.
 - ✓5) Km. N. Kamala Devi, Secretary, State Board, she has to hand over the charge of Secretary to R.K. Sanatombi Devi, Welfare Officer.
 - 6) Smt. R.K. Sanatombi Devi, Welfare Officer, State Board.
 - 7) The Accountant, State Board.
 - 8) The Relevant File.

R.K. Ongbi Sorojini Devi
CHAIRMAN

File

-26-

"Annexure - VI"

To,

The Chairman
Central Social Welfare Board,
Samaj Kalyan Bhavan
B-12, Tara Crescent
South of IIT.

New Delhi - 110016.

Sub: joining report

Madam,

In pursuance of the order by
the Chairman Manipur State Social
Welfare Advisory Board vide NO.2/1/
78-SB(part-II)/89-90/95 dated 5th Feb'96,
I have the honour to join my duty to
Central Social Welfare Board as A.P.O
on 14/2/96 fore-noon for favour of necessary
action. It is enclosed a photo-stal copy
of the order for ready reference.

yours faithfully.

N. Kamala Devi
A.P.O.

Dated 14/2/96.

A. U. W.
A.S.M.

केन्द्रीय समाज कल्याण बोर्ड
THE CENTRAL SOCIAL WELFARE BOARD

समाज कल्याण भवन

बी-12, इंस्टीट्यूशनल एरिया, माऊथ ऑफ आई. आई. टी., नई दिल्ली-110016

SAMA J KALYAN BHAVAN

B-12, Institutional Area, South of I. I. T., New Delhi-110016



सं. File No. F.1-3/WO/78-Admn. (SB)

दिनांक Dated..19/2/1996.....

MEMORANDUM

With reference to Kum. Kamla Devi, A.P.O.'s (Joinin Report dated 14/2/1996), the undersigned is directed to inform that vide this office letter dated 19/1/1996, she was asked to handover charge of Secretary to Smt. Sanatombi Devi, Welfare Officer, and there were no instructions for her to join Central Board. State Board in its order dated 5/2/1996, has repatriated her to her parent Department as A.P.O. but she has not been relieved by them to join Central Board. Hence, after handing over charge of Secretary, Kum. Kamla Devi, A.P.O., continues to be posted as A.P.O. in Manipur State Board till any specific order is issued in this regard.

It may be noted that no TA/DA shall be paid to her for her visit to Delhi and she should apply to the State Board for leave for the said period of absence from State Board.

(ROMILA CHOPRA)
DEPUTY DIRECTOR (SB ADMN.)

Kum. Kamla Devi,
APO

A. K. Singh
9/2/96

To,

The Chairman,
Assam State Social Welfare
Advisory Board, Imphal.

Subj:- Jointly Report

Re:-

In partial acceptance of the instruction contain in
Central Social Welfare Board's Memorandum No. P.1-3/10/78-AM(SL)
dt. 19-2-1995. I am to submit my joint report on 8/3/96 for non due
due to Holiday of 1996

Encl:- Photocopy of Memorandum.

Yours faithfully,

N. Kamala Devi

(N. Kamala Devi)
A.P.O.

Dated, 8-3-96.

*A. J. W
9/4/96*

केन्द्रीय समाज कल्याण बोर्ड
THE CENTRAL SOCIAL WELFARE BOARD

समाज कल्याण भवन

बी-12, इंस्टीट्यूशनल एरिया, साऊथ ब्लॉक आई. आई. टी., नई दिल्ली-110016

SAMAJ KALYAN BHAVAN

B-12, Institutional Area, South of I. I. T., New Delhi-110016

9

File No. G.1/C.2./P.O./85-SB-Admn.

दिनांक Dated.....11-11-1985

OFFICE ORDER

Smt. Khurshood Bano, Asstt. Project Officer in the scale of Pay of Rs. 2,000-3500 is promoted to the post of Project Officer in the scale of pay of Rs. 2200-75-2800-RA-100-4,000/- and posted to Punjab State Social Welfare Advisory Board, 15 Queit Office Sector-35, A, Chandigarh-160065. Her promotion to the post of Project Officer will take effect from the date of assumption of duty as Project Officer in the Punjab Board.

2. She will be on probation for a period of one year from the date of assumption of duty as Project Officer. She may report for duty to the Chairman, Punjab State Social Welfare Advisory Board, Chandigarh. She will be entitled to transfer T.A. and joining time as per rules.

3. She may exercise her option for fixation of pay within one month from the date of assumption of duty as Project Officer.

(K. J. KAKANIAR)
JOINT DIRECTOR (SB. ADMN.)

Smt. Khurshood Bano,
Asstt. Project Officer,
Delhi State Social Welfare
Advisory Board,
NEW DELHI.

AJMS
9 AM

OFFICE ORDER

The following Assistant Project Officers in the scale of pay of Rs. 2,000-3500 are granted on adhoc basis to the post of Project Officer in the scale of pay of Rs. 2200-75-2800-EB-100-4,000 until further orders. The promotion order will take effect from the date of their assumption of duty as Project Officer.

The Posting of the Officers as Project Officers will be as follows:-

| S. No. | Name | State to which posted |
|--------|--------------------|--|
| 1. | Shri. D.S. Ramlaik | - Utter Pradesh State Social Welfare Advisory Board, 21, Nari Kala Mandir Bhawan - 6 Pandit Nagar, P.O. Aminabad, LUCKNOW. |
| 2. | Km. S.P. Chand | - Assam State Social Welfare Advisory Board, Patik Chandra Road, Uzan Bazar, GUWAHATI-1. |

The aforesaid officers may report for duty to the Chairman, State Social Welfare Advisory Board, indicated against their names. They will be entitled for transfer T.A. and joining time as admissible under the rules.

The adhoc promotion will not conform any right for regularisation to the post of Project officer and will not count for seniority Central Board reserves the right to cancel the adhoc promotion and revert at any time the officer to the post from which he/she was promoted.

Sd/-
(K. J. KARANWAR)
JOINT DIRECTOR (SB-ADMN.)

1. Shri D.S. Ramlaik,
Asstt. Project Officer,
Punjab State Social Welfare
Advisory Board,
CHANDIGARH. ✓

Altaf Gani

2. Kum. S.P. Chand,
Asstt. Project Officer,
Himachal Pradesh State Social
Welfare Advisory Board,
SHIMLA.

Copy to:-

1. Chairman, Punjab State Social Welfare Advisory Board, Chandigarh, with the request to relieve Shri. D.S. Ramlaik, Asstt. Project Officer, under intimation to this office to enable him to join as Project Officer at Utter Pradesh State Board, Lucknow.
2. Chairman, Himachal Pradesh State Social Welfare Advisory Board, Shimla, with the request to relieve Kum. S.P. Chand, Asstt. Project Officer to enable her to join Assam State Board, Guwahati.
3. P & A.C.
4. D.D. (FCI).
5. Personal Files.

Sd/-
DEPUTY DIRECTOR (SB.ADMN.)

*Attested
9 Jan.*

To

The Chairman,
Central Social Welfare Board,
Samaj Kalyan Bhawan,
B-12, Tara Crescent, South of I T.,
New Delhi-110016.

Subject : Request to review the memorandum orders
No. F 1-3/WO/78-Adm.(SB) of 19-2-1976,
and to revive me the charges of Secretary,
Manipur State Social Welfare Advisory Board,
during the interim periods.

Madam,

I have the honour to draw your kind and favourable attention to the following few lines, for your sympathetic consideration.

1. That, in the year 1978, I was appointed as a Welfare Officer through an Interview Board for Manipur and Nagaland both States, as Head Quarter W.O.s in Nagaland and started to serve for the both states w.e.f. 15th March 1978 to March 1981, under the guidance of Central Social Welfare Board, I was posted in Manipur in the year 1981 as Welfare Officer.

2. In the year 1982, I was promoted as Assistant Project Officer, (A.P.O.) in the Manipur State Social Welfare Advisory Board, then, I served for the Welfare of Poor, needy women and children in the state with the interest and hope for the development of our Nation upto the year 1992.

3. Then, in the year 1992, Central Social Welfare Board issued transfer order for me in the State of Mizoram as Assistant Project Officer to the Mizoram State Welfare Board, also in Mizoram, I get the opportunity of rendering services for the people of Mizoram with the sincere interest of developing our Nation, about four months.

Contd...2..

A/4
am.

4. Then in December 1992, Central Social Welfare Board, New Delhi issued an order of deputation as Secretary to the Manipur State Social Welfare Advisory Board, after superannuation of the previous Secretary of the State Board. I served as Secretary M.S.S.W.A.B. Imphal, for the welfare and development of Peoples at larger interest and help many voluntary organisations (NGOs) at my best level, as such most of the voluntary organisations are desirous in continuation of my tenure as State Secretary (M.S.S.W.A.B.) which they requested to the Chairman, Central Social Welfare Board, New Delhi to continue me as State Secretary by their Applications, annexed photocopy with this letter as Annexure 'A' *(enclosed)* for your kind information.

5. Then, my terms of deputation for three years was completed on 10.12.1995, the Chairman of the State Social Welfare Advisory Board, Manipur also requested to the Chairman, Central Social Welfare Board, New Delhi, to appoint me as Secretary, Manipur State Social Welfare Advisory Board by furnishing the information like, (a) Extract copy of Resolution of Sub-committee (b) Recruitment Rules of Secretary M.S.S.W.A.B. (c) A.C.R. for 3 years/assessment reports and (d) Bio-data by her letter No.2/1/78.SB(Pt II)/89-90/95 of dt. 21.12.1995, here I enclosed photocopy at Annexure 'B' *(also enclosed)*

6. Then, Central Social Welfare Board issued a letter on 19.1.1996 (Letter No. 14-2/12/94.SB, Admn.) Annexure 'C' to hand over the Charge of Secretary to the Junior Welfare Officer. As their direction, I hand over the charges of Secretary to the Welfare Officer, vide Chairman's order No. 2/1/78.SB(Pt II)/89-90/95 of dated 5.2.1995 and I had come and reported ~~the~~ Joining to the Central Social Welfare Board according to above cited orders of the Chairman, Manipur State Social Welfare Advisory Board, as enclosed photocopy of order at Annexure 'D'.

Contd...3..

7. But recently, Central Social Welfare Board, New Delhi had given promotion to three Assistant Project Officers, who are junior to me, inspite of considering my case as a long sufferer, this felt me injustice and ill treatment in ~~the~~ humanitarian ground *being done*

8. And, I was serving in the North Eastern States of India, facing all the difficulty and problems which was happening during the tenure of my service period under the Central Social Welfare Board w.e.f. 1978 to 1995 (~~1987 to 1978 under State Board~~). Now, I am becoming aged and also undergone an operation (Surgery) at the waist by the ailment of Lumber (Disc).

9. Now, the Deputy Director, Central Social Welfare Board, New Delhi, released a Memorandum to continue me in the Post of A.P.O. in Manipur State Social Welfare Advisory Board, vide Memorandum No. F.1-3/WO/78-Admn.(SB) of dated 19-2-1996 (enclosed copy), but in her letter it is mentioned that my repatriated to the Parent Dept (i.e. Central Social Welfare Board, New Delhi) referring to the vide, Chairman's Orders at Annexure 'B', is not genuine for me to join in the Central Social Welfare Board, New Delhi and treated it as my visit to the New Delhi's Office and asked me to request for Leave from the State Board for the said period.

10. Referring to the above given statements, it felt me with a great dillema as by their orders did not mentioned to revive the charges of Secretary, which was handed over to the Welfare Officer, a Junior Post to me (in service), in other hand the office Proceedings also will be in reverse manner as the same person is going to be Secretary and my Junior Officer. This felt me in mental and moral harassment and humiliated which can not be tolerated by any common people.

Contd...4..

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: 4 :

In view of the facts given in my statement, I, therefore, request to draw your humble attention, and it is my earnest and sincere most desire that you would be pleased enough to revive the charges of Secretary to me for the Interim Periods, till the Permanent Secretary is appointed of the M.S.S.W.A.B., which is lying vacant at present after completion of my deputation periods as Secretary, so as to enable to serve the Society without distinction of Caste, Creed and religion by accruing the same under your kind & sympathetic consideration.

Your kind recommendation in the larger interest of women of all groups is highly requested.

With regards,

Yours sincerely,

N. Kamala Devi

(N. KAMALA DEVI)
C/o D.R.C. MANIPUR BHAVAN
2, SARDAR PATEL MARG
NEW DELHI-110021
PHONE : 3013311

Dated / New Delhi
The 20th Feb., 1996

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To

The Chairman,
Central Social Welfare Board,
Samaj Kalyan Bhavan,
B-12, Tara Creseent
South of I.I.T.
New Delhi-16.

Sub: Request to issue a copy of Seniority list of A.P.Os.

Madam,

I have the honour to state that I want to avail a copy of Seniority list of A.P.Os for my personal necessecity, the said list was not sent by C.S.W.B. since last about four years.

You are, therefore, requested to make an arrangement to issue me the copy of Seniority list of A.P.Os as early as possible.

Yours faithfully,

Dated: 22/2/96.

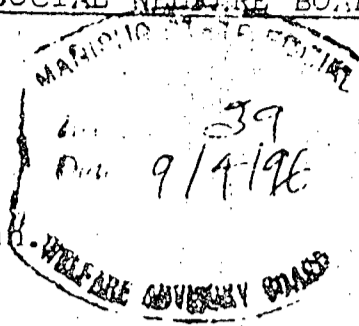
N. Kamala Devi
(N. Kamala Devi)
A.P.O.

*A. K. Singh
22/2/96*

37

CENTRAL SOCIAL WELFARE BOARD

TELEGRAM :
'S. NIGHASEVA'
NEW DELHI.



SAMAJ KALYAN BHAWAN
B-12, INSTITUTIONAL
AREA, SOUTH OF I.I.T.
NEW DELHI - 110016.

No. F. 2-4/FO/84-SB. Admn.

Dated. 13.3.1996.

OFFICE ORDER

The provisional seniority list of Assistant Project Officers of the Central Social Welfare Board as on 1.2.1996. has been prepared and is enclosed for the information of the Assistant Project Officers. If any officer has any objection he/she may convey the same to the Central Social Welfare Board latest by 30.4.1996. If no communication is received by the aforesaid date, the enclosed list will be considered as final and seniority will be regularised accordingly.

Encl: as Above.

Rhapa
(ROMILA CHOPRA)
DEPUTY DIRECTOR (SB. ADMN)

Km Kanaka Devi A.p.o.
Manipur State Social
Welfare Advisory Board

Recd.
6.4.96
at 6.7.96.
A.P.O.

A. Chandra
9/4/96

9/4/96

SENIORITY LIST OF ASSISTANT PROJECT OFFICER IN THE CENTRAL SOCIAL WELFARE BOARD AS ON 1.2.96.

Scale of pay Rs.2000-3500.

- Sanctioned Strength : 52
- Mode of Recruitment : 75% by promotion
- : 25% by Direct Recruitment

| SL NO | NAME OF THE OFFICER | DATE OF BIRTH | DATE OF APPOINTMENT TO THE POST OF APO | REMARKS |
|-------|-------------------------|---------------|--|---------|
| 1. | Kum.N.Kamaladevi ✓ | 12.12.1947 | 3.8.1982 | |
| 2. | Smt.Khursheed Bano ✓ | 15.11.1948 | 5.3.1986 | |
| 3. | Sh.D.S.Ramlaik ✓ | 15.8.1947 | 3.3.1986 | |
| 4. | Kum.S.P.Chand. ✓ | 25.10.1950 | 19.4.1986 | |
| 5. | Sh.N.G.Vayeda | 21.9.1947 | 3.3.1986 | |
| 6. | Smt.Malathy Kanbaram | 23.8.1948 | 20.2.1987 | |
| 7. | Smt.Snehlata Mallick | 23.11.1953 | 21.8.1987 | |
| 8. | Sh.A.K.Shaji | 2.5.1959 | 15.10.1987 | |
| 9. | Smt.Cherry Namgyal (ST) | 4.5.1957 | 3.9.1987 | |
| 10. | Sh.P.C.Redappa (SC) | 2.2.1952 | 19.8.1987 | |
| 11. | Smt. Sham Kishori Kaul | 16.7.1947 | 7.12.1987 | |
| 12. | Sh.C.Sakthivel | 22.11.1949 | 7.10.1987 | |
| 13. | Smt.K.R.Selvamani | 27.3.1951 | 15.2.1988 | |
| 14. | Sh.Mustaqim Ali | 26.2.1958 | 13.10.1987 | |
| 15. | Sh.A.K.Ranga (SC) | 23.5.1957 | 30.9.1987 | |
| 16. | Sh.A.Philipose | 28.5.1961 | 7.1.1988 | |
| 17. | Smt.Shamsun N.Ali | 5.5.1959 | 31.12.1987 | |
| 18. | Sh.S.B.Bennur | 4.2.1950 | 18.1.1988 | |
| 19. | Sh.R.J.Wahlong (ST) | 1.4.1952 | 5.2.1990 | |
| 20. | Sh.B.N.Kamble (SC) | 30.7.1956 | 2.2.1990 | |
| 21. | Sh.C.Sreenivasan | 2.5.1948 | 1.5.90 | |
| 22. | Sh.M.L.Kaul | 17.4.1944 | 1.11.90 | |

Atul
gsm

CENTRAL SOCIAL WELFARE BOARD

Recruitment Rules for the Post of Project Officer

- 1. Name of Post : Project Officer
- 2. Number of Posts : 14
- 3. Classification : Group 'A'
- 4. Scale of Pay : Rs. 700-40-900-EB-40-1100-50-1300.
- 5. Whether Selection Post or Non-selection Post : Selection
- 6. Age for Direct Recruits : Not exceeding 40 years. Crucial date for determining the age limit shall be the last date for receipt of applications from candidates in India (other than those in Andaman & Nicobar Islands and Lakshadweep).
- 7. Educational and other qualifications required for direct recruits. : Essential
 - (i) Master's degree in Social Work or Master's Degree in Social Sciences/ Master's Degree in any other subject with a Diploma in Social/ from a recognised University or Institution;
 - (ii) Three years experience in the field of Social Work preferably in Counselling/ Guidance Services.

Work

Sd/-
 S.C. CULATI
 DESK OFFICER
 Ministry of Social & Women
 Govt. of India

Contd...2/-

Atkins
& Son.

- 8. Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees. : Not applicable
- 9. Period of Probation, if any : Two years for direct recruitment one year in the case of promotees
- 10. Method of recruitment : whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods. : 75% by promotion failing which by deputation and 25% by direct recruitment
- 11. In case of recruitment by promotion/ deputation/transfer, grades from which promotion/deputation transfer to be made. : By promotion from the post of Assistant Project Officers with minimum 3 years service in the scale of Rs.650-1200 after appointment thereto on a regular basis.

Sd/-
 S.C.GULATI
 DESK OFFICER
 Ministry of Social & Women's Welfare
 Govt. of India

Contd....3/-

A. K. S.
9/11/54

- 41 -

: 3 :

12. If a DPC exists, what is its composition :

1. Chairman, CSWB - Chairman
2. E.D.CSWB - Member
3. A representative of the Ministry of Social Welfare not below the rank of Deputy Secretary - Member

13. Powers to relax :

- 1) Where the Central Social Welfare Board is of the opinion that it is necessary or expedient to do so, it may, by order, for reasons to be recorded in writing and with the approval of the Executive Committee and in consultation with the Government of India relax any of the provisions under these rules with respect to any class or category of persons
- 11) Relaxation of upper age limit upto five years in case of CSWB employees for direct recruitment to the post.

14. Saving Clause :

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

Sd/- 12.7.25
 S.C.GULATI
 DECK OFFICER
 Ministry of Social & Women's Welfare
 Govt. of India

~~Confidential~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:

GUWAHATI BENCH:GUWAHATI.

O. A. NO. 199/96

*Filed by
Kumari Kamala Devi
6/8/97-Sr. C.S.S.C.*

Central Administrative Tribunal
GUWAHATI BENCH
1162
6 AUG 1997
Central Bench
S.S.C. Bench

Kumari Ningthougam Kamala Devi

-Versus-

The Executive Director,
Central Social Welfare Board & others.

- AND -

IN THE MATTER OF:

Written Statements submitted by the
Respondent No.1 .

(WRITTEN STATEMENT)

The Humble Respondent begs to stat
submit his Written Statements as
follows :

- 1) That, the humble Respondent begs to deem it necessary to give a brief background of the case before submitting parawise reply to the application. The brief background is as follows :-

Kumari N. Kamala Devi, A.P.O., was appointed as Secretary, Manipur State Social Welfare Advisory Board, on deputation initially for a period of


[Signature]
Secretary,
Manipur State Social Welfare
Advisory Board.

*copy served
on the counsel on
6-8-97
File
Sr. C.S.S.C.
6/8/97*

(Contd.)

6 (six) months with effect from 01-12-1992. Her period of deputation was further extended from time to time till her repatriation to her parent cadre. She joined Manipur State Welfare Board as Secretary on deputation on 11-12-1992, till her repatriation to her parent cadre in January, 1996. Though she had requested for extension of term of deputation beyond 3 three years, this was not considered by the C.S.W.B. and her term of deputation was terminated. The Chairperson, State Board was requested to give the charge of Secretary, State Board to Smt. Santombi Devi, Welfare Officer, till a decision was taken for the appointment of a regular Secretary. Kumari Kamala Devi was also given directions to handover the charge of Secretary to Smt. Santombi Devi, Welfare Officer (Annexure- R/1) . No further directions were given to Kumari Kamala Devi, either for her transfer from Manipur ~~or~~ or to report to C.S.W.B. after her repatriation and she was deemed to continue working in Manipur State Board as APO. However, after being relieved of the charge of Secretary, Manipur State Board, Kumari Kamala Devi, came to Delhi and reported for duty in the C.S.W.B. Her joining report was not accepted in C.S.W.B. , as there had been no instructions for her to join C.S.W.B. either by C.B. or S.B. and she was asked to continue working in Manipur State Board as APO, till any specific Orders are issued for her transfer.

(Contd.)

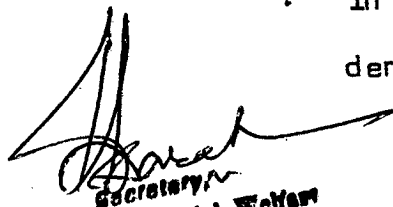

Secretary,
Manipur State Social Welfare
Advisory Board.

She was also informed that no TA/DA would be paid to her for her visit to Delhi and She was asked to apply for leave for the period of absence, to the State Board Annexure-R/2. Instead of complying with the instructions of the C.S.W.B., she refused to accept her pay and allowances from Manipur State Board (Annexure-R/2). She also refused to discharge the duties of APD in the State Board for which a Memo was issued by the Chairperson, Manipur State Board, seeking her explanation (Annexure-R/3). On the interim order of the Hon'ble Tribunal on 19-09-1996, she has been paid her salary for the month of March,1996 with effect from 06-03-1996. Her pay and allowances for the month of February, 1996 have yet not been paid since she has not submitted her leave application for the said period.

2) That, with regard to the statements made in paragraphs 1, 2, 3, 4 & 5 of the application the Respondent has no comments.

3) That, with regard to the statements made in paragraphs 6(A), 6(B), 6(C), 6(D), 6(E) and 6(F) of the application the Respondent has no comments, the same being matters of record.

4) That, with regard to the statements made in paragraph 6(G) of the application the Respondent has no comments.


 Secretary,
 Assam State Social Welfare
 Advisory Board.

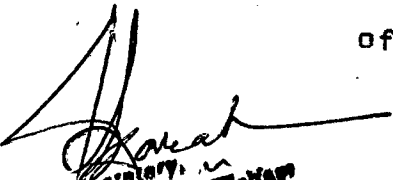
(Contd.)

5) That, with regard to the statements made in paragraph 6(H) it is stated that the ~~allegation~~ allegation is baseless as a seniority roster is maintained in the Central Social Welfare Board. At the time of holding DPC in November, 1995 there was no change in the seniority list circulated in July, 1989, specially of those persons coming under the zone of consideration for promotion to the post of Project Officer. A fresh seniority list was prepared later and it was circulated to all field officers including the applicant, Kumari N. Kamala Devi on 13-03-1996.

6) That, with regard to the statements made in paragraph 6 (I) of the application the Respondent begs to state that, provisional seniority list was despatched to all Field Officers on 13-03-1996 and C.S.W.B. is not responsible for the delay in receipt of seniority list by Kumari N. Kamala Devi.

7) That, with regard to the statements made in paragraph 6(J) of the application the Respondent begs to state that, the Assistant Project Officers were promoted and not appointed as Project Officer. The promotions were made in accordance with the rules and recommendations of the duly constituted DPC.

(Contd.)

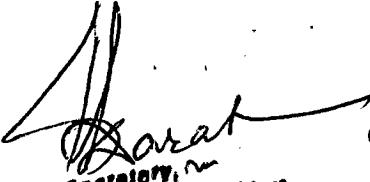

 Secretary,
 Assam State Social Welfare
 Advisory Board.

8) That, with regard to the statements made in paragraph 7 of the application regarding the relief sought for the Respondent begs to state that the applicant is not entitled to any of the reliefs sought for and as such, the application is liable to be dismissed.

9) That, with regard to the statements made in the grounds of the application the Respondent begs to submit that none of the grounds are maintainable in law as well as in facts . However, with regard to the ground (B) & (C) the Respondent begs to submit that, right to promotion to the post of Project Officer is not only seniority in the cadre of APO but the post of PO being a selection post, the performance based on the CRs is also to be taken into consideration.

Further , it is stated that, the applicant's performance was not found satisfactory. In the assessment of her C.Rs for the period of 1990-91, her integrity has specifically been indicated as 'not certified'. Her grading was also below the bench mark, for the year 1990-91.

10) That, with regard to the statements made in paragraph 8 of the application regarding interim order the Respondent begs to state that, in any view of the facts and circumstances of the case the applicant is not entitled to interim order.


 Secretary,
 Assam State Social Welfare
 Advisory Board.

11) That, with regard to the statements made in paragraph 9 of the application of the Respondent has no comments.

12) That, with regard to the statements made in paragraph 10 of the application the Respondent has no comments.

13) That, with regard to the statements made in paragraphs 11, 12 & 13 of the application the Respondent has no comments.


14) That, the Respondent begs to submit that, the application has no merit and as such, the same is liable to be dismissed.


Verification.
Secretary,
Assam State Social Welfare
Advisory Board.

VERIFICATION

I, Sri Binanda Chandra Barah, Secretary of the Assam State Social Welfare Advisory Board as authorised, do hereby solemnly declare that the statements made in the above Written Statements and in paragraphs 2,3,4,11,12,13, are true to my knowledge, those made in paragrapha 1,5,6,7 9 (in part) are true to my information and those made in the rest are my humble submissions before this Hon'ble Tribunal.

I sign this verification today on 2nd day of August, 1997 at Guwahati .



D e c l a r a n t .

Secretary,
Assam State Social Welfare
Advisory Board.

49

Filed by Kumari N.K. Devi
through A. Rashid Advocate
19-1-98

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH : GAUHATI
46
19 JAN 1998
2A
Gauhati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH : GAUHATI

REF: O.A. 199 OF 1996.

Kumari Ningthoujam Kamala Devi

... APPLICANT

- VERSUS -

The Executive Director,
The Central Social Welfare Board,
New Delhi and others.

IN THE MATTER OF :

Reply Affidavit of the
Applicant to the Written
Statement of the Respon-
dent No. 1 of the Petition.

REPLY AFFIDAVIT OF THE APPLICANT : AN ANSWER
TO THE WRITTEN STATEMENT OF RESPONDENT NO. 1.

1. I, Kumari Ningthoujam Kamala Devi, aged
about 51 years, serving at present as Assistant
Project Officer, Central Social Welfare Board, now
posted at Manipur State Social Welfare Advisory.

..2/-

Received COPY
File Sr. CSWC
2/1/98

GAUHATI HIGH COURT
GAUHATI BENCH

N. Kamala Devi

Board, Imphal, a resident of Lilong Bazar, Manipur do hereby solemnly affirm and state as follows:

2. That, I am the applicant in the above referred application/petition. I have gone through the copy of the written statement of Respondent No.1 which has been served on the learned counsel for the applicant and understood the contents thereof and as such I am competent to swear the reply affidavit.

3. That, the applicant denies the statements/averments made in the written statements filed by the Repondent, save and except those which are specifically admitted and the applicant files this reply affridavit as additional documents/material in support of the main application/petition.

4. That, with reference to paragraph No. 1 of the written statement of Respondent No.1, the applicant begs to submit that the brief background given or enumerated by Respondent in paragraph No.1 is totally one sided, misleading and also suppressed the fact the applicant beg to highlight the real background of the case as under :-

...3/-

N. Kamala

(i) The applicant, N. Kamala Devi while serving as Assistant Project Officer under the Central Social Welfare Board, New Delhi but attached/posted to Mizoram Social Welfare Board, appointed as Secretary, Manipur State Social Welfare Advisory Board, Imphal on deputation with effect from 1-12-92 vide order No.F.14/92-SB.Admn. dated 26-11-92 (Annexure-A/4 of the application) initially for six months and the said term of appointment was extended upto 10-12-95. On the expiry of the term as Secretary, Manipur State Social Welfare Advisory Board on deputation, the Chairperson Manipur State Social Welfare Advisory Board, having found the services rendered by the applicant as satisfactory, on their own volition of the Manipur State Social Welfare Advisory Board recommended the name of the applicant for appointment as Secretary, Manipur State Social Welfare Advisory Board on regular basis by way of absorption vide letter No.2/1/78-SB (Pt-II)/89-90/95 dated 21-12-95. However, the Central Social Welfare Board, New Delhi while communicating their disagreement to the proposal of the Manipur State Social Welfare Advisory Board dated 21-12-95 directed the applicant to hand over the

N. Kamala Devi

...4/-

charge of Secretary, Manipur State Social Welfare Advisory Board to one Smt. R.K. Sanatombi Devi, Welfare Officer immediately vide letter No.F.14-2/12/94-SB.Admn. dated 19-1-96. In pursuance of this letter dated 19-1-96 Manipur State Social Welfare Advisory Board, repatriated the services of the applicant to her parent Department with immediate effect vide Order No.2/1/78-SB(Pt-II)/89-90/95 dated the 5th February, 1995. The applicant handed over the charges of Secretary to R.K. Sanatombi Devi. Since the order of repatriation did not indicate where to the applicant should join she is required to go to Delhi to receive further instruction from her parent Department, that is, Central Social Welfare Board, New Delhi about her future posting. Thereafter, she proceeded to New Delhi and reported for duty to the Chairman/Secretary, Central Social Welfare Board, New Delhi on 14-2-96 as the repatriation order dated 5-2-96 clearly mentioned that the services of the applicant has been repatriated to her parent Department.

After about 5 days, that is, on 19-2-96 on receipt of the above joining report from the applicant Central Social Welfare Board issued a Memorandum No.F.1-3/WO/78-Admn.(SB)

...5/-

N. Kanaka Devi

*Commissioner of
Central Social Welfare Board
New Delhi*

dated 19-2-96(Annexure-A/7) stating that after handing over charges of Secretary the applicant N. Kamala Devi continued to be posted as A.P.O. in Manipur State Social Welfare Board till any specific order is issued. In other words, she was asked to go back to Manipur and join as A.P.O. Manipur State Social Welfare Advisory Board (which post she never held at any time in Manipur after she came on deputation from Mizoram). The Memorandum further mentioned that she (the applicant) would not be paid any TA/DA. She was also further directed to apply for leave for the period of her visit to Delhi (that is, from 6-2-96 to 7-3-96) treating the said period as absent.

N. Kamala Devi

After obtaining such instruction on 19-2-96 the applicant reported for duty to Manipur State Social Welfare Advisory Board on 8-3-96 presuming that the Memorandum dated 19-2-96 was an order of transfer and posting of the applicant to Manipur State Social Welfare Advisory Board. Since the applicant reported for duty to Central Social Welfare Board on 14-2-96 after due repatriation with effect from 5 -2-96 and thereafter joined again to Manipur State Social Welfare Advisory Board on 8-3-96 as A.P.O on the transfer

...6/-

*Commissioner of Accounts
Central High Court
Kolkata*

order of 19-2-96, the intervening period from 6-2-96 to 8-3-96 shall be treated as on duty for all purposes including pay and allowances. As the intervening period (from 6-2-96 to 7-3-96) is to be taken as on duty for all purposes the applicant can not be taken as absent on these days because the said period be treated as on duty spent by the applicant on transit as per the order of repatriation and transfer to Manipur under the provisions of the existing Rules and as such the applicant is entitled to claim TA/DA. No leave application is required to be submitted.

N. Kamala Devi

The applicant, thereafter, submitted a representation on 12-3-96 (Annexure-A/9) with a prayer to review the Memorandum of 19-2-96 so as to enable the applicant to enjoy TA/DA. The respondent Central Social Welfare Board by keeping the matter unsettled released the monthly salary with effect from 8-3-96 only withholding the pay for the period from 5-2-96 to 7-3-96. Not only that, as it was specifically mentioned in the Office Memorandum of 19-2-96, that the applicant shall be deemed to be continued to be posted as A.P.O. in the Manipur State

...7/-

[Signature]
 MEMBER OF A.P.O.
 Central Social Welfare Board

Social Welfare Advisory Board till any specific order is issued in the regard the Manipur State Social Welfare Advisory Board in the absence of any such specific order (as the same have not yet been issued till to-day), did not allot any work to the applicant, debarred from going to the field units by not approving Advance Tour Programmes which were submitted to the authority and thus the applicant lost the chance of rendering her service as A.P.O. Not only that, even a small space was not provided with a small table to work. Only on 4th April, 1996 the applicant was provided with a small room after great persuasion through a representation dated 12-4-96. It is, therefore, clear that it is Manipur State Social Welfare Advisory Board which did not entrust any work to the applicant who refused to discharge the duties of A.P.O. in the State Board.

Unable to bear any further the petitioner approached the Hon'ble Tribunal and filed Original Application No. 198 of 1996. On the interim order dated 19-9-96 passed by the Tribunal salary of the applicant for the period from 8-3-96 was released.

...8/-

N. Kamala Devi

The O.A. No. 198 of 1996 have now been disposed of by the Tribunal on merits after hearing both the parties by an order dated 14-8-97 with a direction to give T.A./D.A. to the applicant as per rule and also treat the period spent by her in visiting Delhi as on duty. There was no question of her making any application for leave.

ANNEXURE-A/15 is the true copy of the Order dated 14-8-97.

5. That, with reference to paragraph No. 2, 3, 4, 11, 12 and 13 nothing is there to comment excepting to reiterate that without considering the case of the applicant on merits and in the absence of a seniority list of A.P.O. those A.P.O's. who are junior to the petitioner/applicant were given promotion - two on regular basis and one on ad-hoc basis in the month of December, 1995.

6. That, with reference to paragraph No. 5, 6 and 7 of the Counter Affidavit, the applicant beg to submit that till today there is no final seniority list for the post/grade of A.P.O. under Central Social Welfare Board, New Delhi. The seniority list of A.P.O. circulated under Memo No.F.2-4/FO/84-SB. Admn. dated 25-7-1989 on the basis of which a

...9/-

N. Kamala Devi

Departmental Promotion Committee (D.P.C. in short) was held in November, 1995 for giving promotion to the post of Project Officers was a Provisional Seniority List of Assistant P-roject Officers of Central ^{Social} Welfare Board as on 30-6-89. When the applicant came to know that a D.P.C. have been held without maintaining or withot placing a final seniority list of A.P.O. of Central Social Welfare Board and approached the central Social Welfare Board by submitting a representation on 22-2-96 only, then the Central Social Welfare Board realised the irregularity or illegality. The Central Board then circulated a provisional seniority list of A.P.O. vide Office Order dated 13-3-96 (Annexure-A/13 of the application) say about 4-5 months after holding D.P.C. in the month of November, 1995. The provisional seniority list of 25-7-89 and 13-3-96 testify that there is no final seniority list of A.P.O. and Central Social Welfare Board convened the D.P.C. for giving promotion to the post of Project Officer, a selection post, in the month of November, 1995 without maintaining/placing any final seniority list. The D.P.C. of November 1995 was held on the basis of a tentative or provisional seniority list of 25-7-89, to which statement the authority ^{admitted in their written statement} violated the provisions of the "Principles of promotion to selection post". Even for giving ad-hoc promotion the case

N. Kamala Devi

....10/-

(Signature)
 Commissioner of A.C. Division
 Cochin High Court
 Central Social Welfare Board

of the senior is required to be considered. As per the existing Rules the D.P.C. needs to be struck down as it was held illegally.

ANNEXURE-A/16 is the true photo-stat copy of the seniority list of 25-7-89.

7. That, with reference to paragraph No. 8 of the written statement the applicant deny the statement made therein and beg to reiterate the statement made in paragraph No. 7(I) and (II) of the application.

8. That, with reference to paragraph No. 9 of the written statement the applicant while denying the statement that none of the grounds are maintainable the applicant beg to submit that the applicant is the seniormost A.P.O. There is no adverse remark or adverse entry in the Annual Confidential Reports (ACRs in short) of the application during the period for which the ACRs are required to be considered by the D.P.C. for consideration for giving promotion to the post of Project Officer. Since there is no adverse entry in the ACRs it is specifically denied that the applicants grading is below bench mark. If the grading is below bench mark it is to be taken as adverse entry in ACRs.

N. Kamala Devi

[Signature]
Secretary to the Govt.
of Karnataka

If any adverse entry has been made it should have been communicated to the applicant well in advance by the authority. Since it was never communicated it cannot be taken that there is adverse entry in the ACRs of the applicant. Therefore, the grading of the applicant cannot be taken as or assessed as below the bench mark.

It may, however, be worthwhile to say that only at one stage, that is, on 7-12-95 only the Central Social Welfare Board communicated under their letter No.F.8-3/FO/95 -SBA dated 7-12-95 to the applicant that there is adverse remark or entry in the applicant's ACRs for the year 1992-93. However, on the representation of the applicant it was communicated under letter No.F.8-3/FO/95-SBA dated 2-1-97 that the adverse entry has been expunged. In this regard the very surprising thing is that after convening a D.P.C. in the month of November, 1995 the applicant have been informed on 7-12-95 that there is adverse entry/remark in the ACR of the applicant and expunged on 2-1-97. Over and above the authority in their written statement ^{with the statement} came out that in the assessment of her ACRs for the period of 1990-91 her integrity has been specifically indicated as not certified. It is nothing but a real outcome or product of manipulation and conspirational acts of respondent-authority because the authority did not

N. Kamala Devi

~~Department of A.C.R.~~
~~Central Social Welfare Board~~
~~Central Board (S.B.A.)~~

follow the established norms which are required to be followed when the integrity of an employee is not certified. At the same time, since there is no case like vigilance case, Departmental Proceeding or enquiry etc. pending against the applicant it cannot be said that the integrity of the applicant is not certified. It is nothing but an act to camoufladge their wrong ~~deeds~~. Therefore, the D.P.C. of November, 1995 should be strucked down.

ANNEXURE-A/17 is the true copy of the Memo/letter dated 7-12-95.

ANNEXURE-A/18 is the true copy of the letter dated 2-1-97.

N. Kamala Devi,

9. That, with reference to paragra-ph No. 10 and 14 of the written statement of the repondent the applicant beg to state that the Hon'ble Tribunal passed an order on 14-8-97 in Original Application No. 198 of 1996, a copy of which is at ANNEXURE-A/15 of the present reply affidavit and ^{thus} the written statement ^{of the present respondent} should not be accepted.

10. That, the applicant beg to submit that the D.P.C. violated the established norms and the accepted Principles for promotion to Selection Posts, wrongly assessed the ACRs of the applicant, and

[Handwritten signature and illegible text]

recommended other candidates for promotion to the post of P.O. at the cost/without consideration of the applicant's case in the true spirit or by manipulative acts and thus required to be quashed forthwith in limine.

V E R I F I C A T I O N

I, Kumari Ningthoujam Kamala Devi, D/O Late N. Ningthou Singh, aged about 52 years, working as Assistant Project Officer in Central Social Welfare Board, New Delhi at present posted/attached in Manipur State Social Welfare Advisory Board, Imphal do hereby solemnly declare that the statements made in paragraph No. 1 to 5, 7, 9 and 10 are true to my knowledge, those made in paragraph No. 6 and 8 are being matters of records are true to my knowledge derived therefrom which I believe to be true and humble submissions before this Hon'ble Tribunal.

N. Kamala Devi

Dated/Imphal,
the 27th November, 1997.

N. Kamala Devi
SIGNATURE OF THE APPLICANT

solemnly affirmed to be true on this 27th
November day 97 at 12-32 PM.

The declaration is defined by
N. Jitendra Singh

By :- *N. Jitendra Singh*
Advocate.

I certify that I have read and explained the contents to the applicant and that she has understood the same.

27/11/97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.198 of 1996

Date of decision: This the 14th day of August 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

Kumari Ningthoujam Kamala Devi,
Asstt. Project Officer,
Central Social Welfare Board, New Delhi,
now posted at Manipur State Social Welfare
Advisory Board,
Imphal, Manipur.

.....Applicant

By Advocate Dr N.K. Singh.

- versus -

The Executive Director,
Central Social Welfare Board,
New Delhi and others.

.....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

.....

ORDER

BARUAH.J. (V.C.)

In this application the applicant has challenged Annexure A/8 Office Memorandum dated 19.2.1996 issued by the Deputy Director (SB Administration), Central Social Welfare Board, New Delhi, stating that the applicant continued to be posted as Assistant Project Officer in Manipur State Social Welfare Advisory Board and also refusing to pay her any TA/DA for her visit to Delhi and also directing her to apply to Manipur State Board for leave for the period of her absence from the State Board, and Annexure-10 Office Memorandum dated 27.4.1996 issued by the Chairman, Manipur State Social Welfare Advisory Board, Imphal, directing the applicant to submit application of leave for the period from 6.2.1996 to 7.3.1996 (the period of her absence from the State Board), and also prays for further direction.



N. Kamala Devi

Dr N.K. Singh

*Attended
S. Ali*

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2. Facts for the purpose of disposal of this application are :

At the material time the applicant was working as Assistant Project Officer in the office of the Mizoram State Social Welfare Advisory Board, Aizwal. In November 1992 she was sent on deputation as Secretary, Manipur State Social Welfare Advisory Board and her deputation was with effect from 1.12.1992. She worked there for about four years. By Annexure A/5 order dated 5.2.1996 the applicant was repatriated to her parent department as Assistant Project Officer (APO for short) which post she held before deputation. Immediately on receipt of the Annexure A/5 order the applicant handed over charge as per Annexure-7 Certificate of Transfer of Charge and thereafter proceeded to New Delhi and reported for duty to the Chairman, Central Social Welfare Board, New Delhi, on 14.2.1996. However, by Annexure-8 order dated 19.2.1996 she was asked to go back to Manipur and join as APO, Manipur State Social Welfare Advisory Board, which post she never held at any time after she came on deputation from Mizoram State Social Welfare Advisory Board. Annexure A/8 order further mentioned that she would not be paid any TA/DA. She was also directed to apply for leave for period of her visit to Delhi. Being aggrieved the applicant submitted Annexure A/9 representation dated 12.3.1996 to the Chairman, Central Social Welfare Board, New Delhi. According to the applicant the representation has not yet been disposed of. Hence the present application.

3. I have heard Dr N.K. Singh, learned counsel for the applicant and Mr S. Ali, learned Sr. C.G.S.C. The contention of Dr Singh is that she belongs to the Social Welfare Board. She was transferred to Mizoram and posted as APO. Thereafter,

she.....



N. Kamala Devi

Sh

Attended Case

[Signature]
[Illegible text]

64

she was sent on deputation to Manipur as Secretary, Manipur State Social Welfare Advisory Board by Annexure A/5 order dated 5.2.1996. After staying there for about four years she was repatriated to her parent department. However, the order of repatriation did not indicate where she should join. Naturally, the applicant was required to go to Delhi to receive further instructions about her posting. But the Central Social Welfare Board, New Delhi, directed her to join as APO, Manipur State Social Welfare Advisory Board, which post she never held at Manipur after her posting as APO, Mizoram State Social Welfare Advisory Board. Therefore, by no stretch of imagination the applicant could visualise that she should have joined at Manipur, and therefore, she was required to go to Delhi to receive proper instructions about her posting. However, she was denied TA/DA for her visit to Delhi and she was also asked to apply for leave for the period spent on visiting Delhi in order to regularise her absence from Manipur State Social Welfare Advisory Board.

Dr Singh further submits that as per direction she went to Delhi and there was nothing wrong in it. According to him refusal to pay TA/DA and direction to apply for leave to the applicant was not only arbitrary but also, unfair and unreasonable. Such direction cannot sustain in law. Mr S. Ali, on the other hand, has pointed out to Annexure A/8 order dated 19.2.1996 wherein the Central Social Welfare Board, New Delhi, directed the applicant to join at Manipur and that is why, according to Mr Ali, she should have joined there.

4. On the rival contention of the learned counsel for the parties it is now to be seen whether the denial for grant of TA/DA and direction to apply for leave for period spent by the applicant for visiting Delhi can sustain in law. I have perused Annexures A/5, A/8 and A/10. Annexure A/5 shows that the applicant was repatriated to her parent department, but it did

not.....



N. K. Ananda Devi

SB

Amalendu

[Handwritten scribbles]

not indicate that she should join as APO, Manipur State Social Welfare Advisory Board and so it was not possible for the applicant to join in that post immediately on receipt of Annexure A/5 order. As no place of posting was indicated by Annexure A/5 order it was quite natural for the applicant to go to Delhi, the headquarter of her parent department, to receive further instructions about her posting. She joined at the Central Social Welfare Board, New Delhi on 14.2.1996. About five days thereafter Annexure A/5 order was issued and only then it was made known to the applicant that she should join as APO, Manipur State Social Welfare Advisory Board. In Annexure-8 order it has been mentioned that she was not even released from the Manipur State Social Welfare Advisory Board. But that statement is belied by Annexure A/7 Certificate of Transfer of Charge. Therefore, in my opinion there was nothing wrong in applicant's visiting Delhi. She is entitled to receive TA/DA and also the period spent by her for visiting Delhi should be treated as on duty. There was no question of her making any application for leave.



5. In view of the above I direct the respondents to give TA/DA to the applicant as per rule and also to treat the period spent by her in visiting Delhi as on duty.

6. With the above observation the application is accordingly disposed of. However, considering the facts and circumstances of the case I make no order as to costs.

N. Kamala Devi

Sd/- VICE CHAIRMAN

TRUE COPY

Signature

[Handwritten signature]

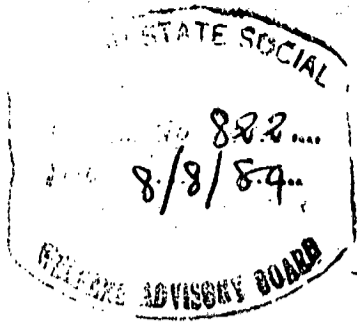
Deputy Registrar (S)
Central Administrative Tribunal
Guwahati Bench

nkm

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Annexure - A/16

66

Telegram : 'SANGHASEVA'

THE CENTRAL SOCIAL WELFARE BOARD

JEEVAN DEEP, SANSAD MARG, NEW DELHI - 110 001

No. F.2-4/FO/84-SB.Admn.

DATED: 25.7.1989

MEMO

A provisional seniority list of Assistant Project Officer, of the Central Social Welfare Board as on 30.6.89 has been prepared and is enclosed for the information of Assistant Project Officers. If any officer has any objection he/she may convey the same to the Central Social Welfare Board latest by 31st of Aug. 1989. If no communication is received by the aforesaid date, the enclosed list will be considered as final and seniority will be regularised according to the general principles approved by the Board.

MP/18

Encl: as above

K. J. Kakanwar

(K.J.KAKANWAR)
DEPUTY DIRECTOR (SB.ADMN.)

7/8

ALL OFFICERS CONCERNED
BY NAME.

*K. N. Kamala Devi,
A.P.O.
Manipur State Board,
Imphal.*

*Attested
9/8/89*

N. Kamala Devi

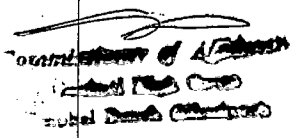
SENIORITY LIST OF THE ASSISTANT PROJECT OFFICERS AS ON 30.6.89

| SL. NO. | NAME OF THE OFFICER | DATE OF BIRTH | DATE OF JOINING | REMARKS |
|---------|-----------------------|---------------|-----------------|---------|
| 1. | Sh.P.K.Das | 1.4.34 | 19.5.76 | |
| 2. | Smt.N.Bharatha Kumari | 25.7.32 | 5.6.81 | |
| 3. | Sh.J.CMoitra | 1.3.32 | 5.6.81 | |
| 4. | Sh.A.V.Kamalakshan | 15.4.32 | 5.6.81 | |
| 5. | Smt.S.Srivastava | 22.8.31 | 31.7.82 | |
| 6. | Sh.K.L.Bhattacharya | 24.10.34 | 5.6.81 | |
| 7. | Kum.O.H.Hazarika | 20.8.31 | 1.9.81 | |
| 8. | Sh.N.N.Trivedi | 22.1.35 | 1.9.81 | |
| 9. | Sh.M.S.Subramanya | 16.11.31 | 1.9.81 | |
| 10. | Kum.Indu Shukla | 12.1.36 | 31.7.82 | |
| 11. | Sh.R.K.Jain | 15.7.37 | 26.7.82 | |
| 12. | Sh.S.L.Dewan | 5.8.36 | 5.6.81 | |
| 13. | Smt. Santosh Muthoo | 3.7.49 | 14.8.82 | |
| 14. | Smt. C.Sinha | 26.9.36 | 27.3.82 | |
| 15. | Sh.P.G.Patwardhan | 6.4.34 | 26.7.82 | |
| 16. | Sh.V.V.Pillai | 8.5.36 | 30.7.82 | |
| 17. | Sh.S.Sailo | 1.1.56 | 4.8.82 | |
| 18. | Smt. Sipra Chatterjee | 10.10.49 | 2.8.82 | |
| 19. | Smt. T.Parvathy | 5.12.49 | 7.1.83 | |
| 20. | Sh.N.G.Shende | 6.10.38 | 31.7.82 | |
| 21. | Sh.M.C.Saxena | 6.7.34 | 16.1.85 | |
| 22. | Sh.S.R.Vishwakarma | 15.10.32 | 16.1.85 | |
| 23. | Sh.R.K.Meena | 5.7.47 | 5.3.86 | |
| 24. | Sh.G.L.Murthy | 15.1.42 | 10.3.86 | |
| 25. | Kum.N.Kamala Devi | 12.12.47 | 3.8.82 | |
| 26. | Kum.Khursheed Bano | 15.11.48 | 5.3.86 | |
| 27. | Sh.H.S.Chauhan | 5.10.36 | 12.3.86 | |

N. Kamala Devi

.....2/-

Amrita



| | | |
|----------------------------|----------|----------|
| 28. Sh.D.S.Ramlaik | 15.8.47 | 3.3.86 |
| 29. Kum.S.P.Chand | 25.10.50 | 19.4.86 |
| 30. Sh.J.Mondal | 8.4.46 | 4.3.86 |
| 31. Sh.N.G.Vayeda | 21.9.47 | 3.3.86 |
| 32. Kum.U.A.Bhoyar | 1.7.48 | 5.3.86 |
| 33. Smt. Malathy Ekambaram | 23.8.48 | 20.8.87 |
| 34. Sh.D.S.Ranade | 28.6.35 | 31.8.87 |
| 35. Smt. Snehlata Mallick | 23.11.53 | 21.8.87 |
| 36. Sh.A.K.Shaji | 2.5.59 | 15.10.87 |
| 37. Sh.S.Kumara Prasad | 2.6.51 | 14.9.87 |
| 38. Sh.M.A.Subhan | 1.5.50 | 7.9.87 |
| 39. Sh.P.Prakash | 26.3.51 | 27.8.87 |
| 40. Sh.S.C.Banik | 18.3.37 | 16.10.87 |
| 41. Smt. Cherry Namgyal | 4.5.57 | 3.9.87 |
| 42. Sh.P.G. Redappa | 2.2.52 | 19.8.87 |
| 43. Smt. Sham Kishori Kaul | 16.7.47 | 31.12.87 |
| 44. Sh.C.Sakthival | 22.11.49 | 7.10.87 |
| 45. Smt. K.R.Selvamani | 27.3.51 | 15.2.88 |
| 46. Sh.Mustaquim Ali | 26.2.58 | 13.10.87 |
| 47. Sh.A.K.Ranga | 23.5.57 | 30.9.87 |
| 48. Sh.A.Philipose | 28.5.61 | 7.1.88 |
| 49. Smt. Shamsun N.Ali | 5.5.59 | 31.12.87 |
| 50. Sh.S.B.Bennur | 4.2.50 | 18.1.88 |

N. Kamala Devi

NOTE: Seniority position of Sh.Raj Mohan Singh will determined later.

Attested
G. M.

Secretary of A.P. State
General Public Goods
Mumbai District (Mumbai)

केंद्रीय समाज कल्याण बोर्ड

THE CENTRAL SOCIAL WELFARE BOARD

समाज कल्याण भवन

बी-12, इंस्टीट्यूशनल एरिया, साउथ नॉर्थ आर्ट्स आर्ट्स टो, नई दिल्ली-110016

SAMAJ KALYAN BHAVAN

B-12, Institutional Area, South of I.I.T., New Delhi-110016

सिल सं० File No. E. 100/95-SBA

दिनांक Dated 7/12/95

M E M O

The undersigned is directed to communicate the following adverse remarks in the Confidential Report of Smt. N. Kamala Devi, A.P.O. :-

Year : 1995

7. Quality of work :

- f) Preparation & submission of : Not prompt
tour programmes & diaries
- g) Visiting of institutions & : Occasionally
projects
- h) Preparation & submission of : Not regular
reports (regularity of the
reports)

These remarks are communicated, so that you may take note of your short-comings and improve your performance.

R Chopra

(ROMILA CHOPRA)
DEPUTY DIRECTOR (SB ADMN.)

Smt. N. Kamala Devi,
A.P.O.,
Manipur State Board

*Accepted
9/12/95*

CONFIDENTIAL

70 Annexum-A/18

गिसिल सं० File No..... P. 8-3/FO/95-SBA

तार : 'संघसेवा'

Telegram : 'SANGHASEVA'

केंद्रीय समाज कल्याण बोर्ड

THE CENTRAL SOCIAL WELFARE BOARD

समाज कल्याण भवन

बी-12, इंस्टीट्यूशनल एरिया, साऊथ ऑफ आई० आई० टी०, नई दिल्ली-110016

SAMAJ KALYAN BHAVAN

B-12, Institutional Area, South of I. I. T., New Delhi-110016

दिनांक Dated..... 2/1/1997

MEMORANDUM

With reference to her letter dated 22/12/1995, regarding adverse entries in her Annual Confidential Report, Kum. N. Kamala Devi, is informed that it has been decided to expunge the said entries in the relevant ACR for the year 1992-93.

R. Chopra

(ROMILA CHOPRA)
DEPUTY DIRECTOR (SBA)

Kum. N. Kamala Devi,
A.P.O.,
Manipur State Social
Welfare Advisory Board,
Imphal.

N. Kamala Devi

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